

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00966/2018

Dated Tuesday the 24th day of July Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

R.Periyasamy,
Retd. Senior Technician,
No. F Type, 15/3, Railway Quarters,
Ponmalai, Trichy 4.Applicant

By Advocate M/s. Ratio Legis

Vs

The Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.Respondent

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

" to call for all the records related to the Payment of Gratuity Act, 1972 and the representation dt. 03.08.2017 submitted by the applicant and to direct the respondents to arrange to pay retirement gratuity determined in terms of Gratuity Act in place of that paid under Railway Pension Rules with other attendant benefits with admissible interest and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. It is submitted that the applicant who is a retired Senior Technician made a representation for calculation of his retirement gratuity in terms of Gratuity Act, 1972 instead of Railway Services Pension Rules, 1993 and sought payment of the difference amount. The said representation is still pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the respondent is directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondent.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondent to consider Annexure A2 representation of the applicant dt.

03.08.2017 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

24.07.2018

SKSI